

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/6767/2020

This the 10th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Afaq Majid Wani

.....Applicant
(Advocate:- Mr. M.A. Qayoom-Not Present)

Versus
1. Sher-i-Kashmir University of Agriculture Science & Technology, Kashmir

.....Respondents.
(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.62/6767/2020) arises out of SWP No. 2076/2013, wherein relief is claimed against Sher-e-Kashmir University of Agriculture Science and Technology. This Tribunal does not have jurisdiction in respect of the employees of Sher-e-Kashmir University of Agriculture Science and Technology. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**